

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Ltd (HUL))
 Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai - 400 099

Notice is hereby given that the following share certificates of erstwhile GlaxoSmithKline Consumer Healthcare Ltd. (GSKCH) have been reported as lost/misplaced and pursuant to the Scheme of Amalgamation GSKCH has merged with HUL and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name Of The Holder	Folio No.	No. of shares (Rs.10/- FV)	Certificate No.(s)	Distinctive No.(s)
Sevanti Lal Maneklal Sheth (Deceased) Ji With Kanayalal Maneklal Sheth	S01096	47621 50 28 3 17	410016 73881 112716 410017	4988989-4989013 44170286 - 44170335 6918718 - 6918745 13620309 - 13620311 44170336 - 44170352

Place: Mumbai, Date: 27-03-2025

EXPRESS Careers

BHARATIYA VIDYA BHAVAN'S
 A.H. Wadia High School, J.P. Road, Andheri (W), Mumbai - 400 058.
 (An English medium private, unaided co-educational school recognised by the Govt.) Regd. No. A - 18 (N/68) Dt. 13.01.1969)

REQUIRES
Teachers for Secondary Section — Marathi - Hindi, and English - Social Studies w.e.f. June 2025

Interested persons are requested to see the notice board for further details or visit school website
www.bhavansahwadia.com

महाराष्ट्र एज्युकेशन सोसायटी
 मरसो भवन, १२१४-१२१५ सदाशिव पेठ, पुणे ४११ ०३०

Walk In Interview

संस्थेच्या म.ए.सो. ज्ञानमंदिर, कळंबोली या मराठी माध्यमाच्या शाळेतील पूर्वप्राथमिक विभागासाठी (विनाअनुदानित) शैक्षणिक वर्ष २०२५-२६ साठी तात्पुरत्या स्वरूपातील शिक्षक/शिक्षिका या पदासाठी अर्ज मागविण्यात येत आहेत. इच्छुक उमेदवारांनी शुक्रवार, दि. २८ मार्च २०२५ रोजी १०.०० ते २.०० या वेळेत म.ए.सो. आद्यक्रांतिवीर वासुदेव बळवंत फडके विद्यालय प्लॉट नं.११३, सेक्टर ६, पनवेल, नवी मुंबई येथे प्रत्यक्ष मुलाखतीसाठी (Walk In Interview) उपस्थित राहावे.

अधिक माहितीसाठी खालील लिंकला भेट द्या... मुख्य कार्यकारी अधिकारी.
<https://dnyanmandirkalamboli.mespune.in>

JANASEVA SAHAKARI BANK (BORIVLI) LTD.

A Leading Co-operative Bank in Western Suburbs of Mumbai, URGENTLY REQUIRES

MANAGERS

- CREDIT MANAGER
- TREASURY MANAGER
- AUDIT MANAGER
- COMPLIANCE MANAGER

Qualification: Graduation from any recognized university with JAIIB / CAIIB preferred

Experience: More than 5 years as an Officer/ Asst. Manager, in the respective department is must

Age: Upto 50 years. (Relaxation in age, at the discretion of the Management)

Eligible candidates may apply within 15 days, with expected salary to:

THE GENERAL MANAGER, JANASEVA SAHAKARI BANK (BORIVLI) LTD.,
 Aravali Business Centre, Opp. Sodawala Lane Municipal School, Ramdas Sutrale Marg, Borivli (West), Mumbai- 400 092.
 E-mail- admin@janasevabank.in, Contact no. 022-6903 7925

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Airoli : 1st Floor B Wing Reliable Tech Park Airoli 8657805672

Rabale : Sigma IT Park, 2nd Floor, Rabale, Itc Industrial Area, Sector 8 | 9082630835

Kasarvadavli : 2nd Floor, C Wing, MBC Park, Ghodbunder Road, Next To Gcorp, Thane West | 9867227703

Ashar IT Park : B Wing, 4th Floor, Ashar IT Park, Wagale Estate, Thane West | 9137677152

Dombivli - Palava : 4th Floor, Lodha I Think Park, Opp. Xperia Mall - Palava, Dombivli West | 7710838189

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Bharati Vidyapeeth Bhavan, Lal Bahadur Shastri Marg, Pune-411 030

REQUIREMENT

Bharati Vidyapeeth, one of the largest and leading educational organizations in the country invites online applications for the post of "Assistant Professors" in its Management Institutes (BBA and BCA programmes) located in Pune and Navi Mumbai.

Qualifications, experience and pay scale are as prescribed by All India Council for Technical Education, New Delhi and Bharati Vidyapeeth (Deemed to be University), Pune.

For detailed information regarding qualifications and experience, please visit Website:
bvp.bharativedyapeeth.edu/index.php/careers

The last date for receiving online applications is fifteen days from the date of publication of this advertisement.

SECRETARY
 Bharati Vidyapeeth

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GEMINI ENGI-FAB PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Gemini Engi-Fab Private Limited
2. Date of incorporation of corporate debtor	12th January, 1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Company (ROC), Mumbai.
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28920MH1998PTC112909
5. Address of the registered office and principal office (if any) of corporate debtor	501, Palm Spring, Next to D Mart, Link Road, Malad (West), Mumbai, Maharashtra-400064, India
6. Insolvency commencement date in respect of corporate debtor	24th March, 2025
7. Estimated date of closure of insolvency resolution process	20th September, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Govindlal Khadloya Registration No. - IBI/IPA-001/IP-P-02485/2021-2022/13810
9. Address and e-mail of the interim resolution professional, as registered with the Board	202 Vishnu Sadashiv Apartment, 1754 Sadashiv Peth, Near Udayan Mangal Karyalay Opp Scout Ground, Pune, Maharashtra-411030 Email ID: gkhadloya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	202 Vishnu Sadashiv Apartment, 1754 Sadashiv Peth, Near Udayan Mangal Karyalay Opp Scout Ground, Pune, Maharashtra-411030 Email ID: crip.geminiengifab@gmail.com
11. Last date for submission of claims	7th April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Gemini Engi-Fab Private Limited** on 24th March 2025.

The creditors of **Gemini Engi-Fab Private Limited**, are hereby called upon to submit their claims with proof on or before 07.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 26th March, 2025
Place: Pune, Maharashtra

Pankaj Govindlal Khadloya
 Interim Resolution Professional
 For Gemini Engi-Fab Private Limited
 Regd No.: IBI/IPA-001/IP-P-02485/2021-2022/13810
 IBI Registered Address: 202 Vishnu Sadashiv Apartment, 1754 Sadashiv Peth, Near Udayan Mangal Karyalay Opp Scout Ground, Pune, Maharashtra-411030
 AFA Valid Upto: 31.12.2025
 Phone Number: 9423580836

CLASSIFIED CENTRES IN MUMBAI

Bejay Ads, Opera House
 Phone: 23692926 / 56051035.

Color Spot, Byculla (E)
 Phone: 23748048 / 23714748.

FCA Communications, Nariman Point
 Phone: 40020550 / 51.

Falrani Advt. & Mktg, Antop Hill
 Phone: 24159061
 Mobile: 9769238274 / 9969408835

Ganesh Advertising, Abdul Rehman Street
 Phone: 2342 9163 / 2341 4596.

J.K. Advertisers, Hornimal Circle, Fort
 Phone: 22663742.

Mani's Agencies, Opp. C.P.O., Fort
 Phone: 2263 00232
 Mobile: 9892091257.

Manjot Ads, Curry Road (E)
 Phone: 24700338
 Mobile: 9820460262.

OM Sai Ram Advt., Curry Road
 Mobile: 9967375573

Pinto Advertising, Macraoan
 Phone: 23701070
 Mobile: 9869040181.

Premier Advertisers, Mumbai Central
 Mobile: 9819891116

Sarjan Advertising, Tardeo
 Phone: 66626983

Sanjeet Communication, Fort
 Phone: 40024682 / 40792205.

S. Arts Advt., Masjid
 Phone: 23415111

Taj Publicity Services, Byculla (W)
 Phone: 2305 4894
 Mobile: 9892011371.

Yugarambha Advertising, Girgaon
 Phone: 2386 8065
 Mobile: 9869074144.

Aaryan Publicity, Dadar (E)
 Phone: 022-65881876
 Mobile: 9320111876

B. Y. Padhye Publicity Services, Dadar (W)
 Phone: 2422 9241 / 2422 0445.

DATEY Advertising, Dutey Bhavan, Dadar (W)
 Mobile: 8452846979 / 9930949817

Hook Advertisement, Fort
 Mobile: 8691800888

Central Advertising Agency, Mahim (W)
 Phone: 24468656 / 24465555

Charadatta Advertising, Mahim (W)
 Phone: 24221461

Jay Publicity, Dadar (E)
 Phone: 24124640

Pallavi Advt., Dadar (W)
 Mobile: 9869109765

Shree Swami Samarth Advertising, Dadar (W)
 Phone: 24440631
 Mobile: 9869131962

Stylus Arts, Dadar (W)
 Phone: 24304897

Time Advertising, Matunga (W)
 Phone: 2446 6191

Vijaya Agencies, Dadar (W)
 Phone: 2422 5672
 Mobile: 9920640689

Media Junction, Matunga (W)
 Phone: 022-66393184 / 022-6632340
 Mobile: 9820295353 / 9821656198

Achievers Media, Bandra (W)
 Phone: 22691584

NAC, Bandra (W)
 Mobile: 9664132358

Reckon, Bandra (W)
 Mobile: 9867445557

LIKHITHA INFRASTRUCTURE LIMITED
 CIN: L45200TG1998PLC029911
 Regd. Office: 8-3-323, 9th Floor, Vasavi's MPW Grand, Ameerpet 'X' Roads, Yellareddy Guda, Hyderabad, Telangana - 500073
 Website: www.likhitha.co.in, E-mail ID: cs@likhitha.in, Ph: 440-23752657

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Dear Shareholder(s),

Notice is hereby given that pursuant to provisions of Section 108 and 110 of the Companies Act, 2013 ("the Act") read with rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Secretarial Standard-2 on General Meetings ("the SS-2"), and other relevant circulars issued by the Ministry of Corporate Affairs, and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 and other applicable provisions, (including any statutory modification or re-enactment thereof for the time being in force, and as amended from time to time), the Company is seeking approval from its Members for the resolutions set out here under through Postal Ballot Notice dated Wednesday, March 26, 2025, by way of remote e-voting through electronic means (remote e-voting).

Item No.	Description of the Resolution	Type of Resolution
1.	To increase the limits of borrowing by the Company under Section 180(1)(c) of the Companies Act, 2013	Special Resolutions
2.	To seek approval under Section 180(1)(a) of the Companies Act, 2013 inter alia for the creation of mortgage or charge on the assets, properties or undertaking(s) of the Company	Special Resolutions
3.	To seek approval to advance any loan/give a guarantee/provide security under Section 185 of the Companies Act, 2013	Special Resolutions
4.	Approval of Material Related Party Transactions	Ordinary Resolutions
5.	Alteration in the Object Clause of the Memorandum of Association of the Company	Special Resolutions

In terms of the MCA Circulars, the Company has sent the Postal Ballot Notice along with Explanatory Statement in electronic form, on Wednesday, March 26, 2025, to the Members of the Company as on Friday, March 21, 2025 (cut-off date), who have registered their e-mail address with the Company or with their Depository Participants. The Communication of the assent or dissent of the members would take place through the remote e-voting system only.

In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail addresses. Members who have not recorded their e-mail address are requested to write the same with the Depository Participant(s) where they maintain their Demat accounts if the shares are held in electronic form.

Members are requested to note that the voting on the businesses specified in the Notice will commence at 09.00 a.m. (IST) on Thursday, March 27, 2025, and will end at 5.00 p.m. (IST) on Friday, April 25, 2025. The e-voting module will be disabled for voting thereafter. Once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently.

The Postal Ballot Notice can also be downloaded from the Company's website at https://likhitha.co.in/img/content/postal-ballot/Postal_Ballot_Notice_2024_25.pdf. The same is also available on websites of the Stock Exchanges at <https://www.bseindia.com> and <https://www.nseindia.com> and on the website of Central Depository Services (India) Limited at www.cdslindia.com.

The Company has engaged the services of Central Depository Services (India) Limited as the agency to provide an e-voting facility to its members. Further, the Company has appointed M/s. VCAN & Associates, Practising Company Secretaries, Hyderabad, as Scrutinizer for conducting the Postal Ballot, through the remote e-voting process, in a fair and transparent manner.

The results along with the Scrutinizer's report would be intimated to BSE Limited and National Stock Exchange of India Limited on or before Tuesday, April 29, 2025, where the equity shares of the Company are listed. The results will also be uploaded on the website of the Company and on the website of Central Depository Services (India) Limited.

If you have any queries or issues regarding attending e-voting from the CDLS e-Voting System, you can write an email to helpdesk-evoting@cdslindia.com or contact toll-free no. 1800 21 99911. In case you have any queries or issues regarding e-voting, you may refer to the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com.

For Likhitha Infrastructure Limited
 Sd/-
Pallavi Yerragonda
 Company Secretary and Compliance Officer
 M.No.: A70447

Place: Hyderabad
Date: March 26, 2025

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FORBES TECHNOYS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Forbes Technoys Limited
2. Date of incorporation of corporate debtor	9th July, 1991
3. Authority under which corporate debtor is incorporated / registered	Registrar of Company(ROC), Mumbai.
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29290MH1991PLC062425
5. Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, Torana Apartment, Sahar Road, Andheri (East), Airport (Mumbai), Mumbai, Maharashtra, India, 400059
6. Insolvency commencement date in respect of corporate debtor	24th April, 2025
7. Estimated date of closure of insolvency resolution process	20th September, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Jindal Registration No. - IBI/IPA-002/IP-N01148/2021-2022/13963
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-202, Twin Hallmark, Sector 18A, Kopal Khairone, New Mumbai, Maharashtra-400709 Email ID: rakesh.jindal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	70-D, 3rd Floor, Pocket A, Vikaspuri Extension, New Delhi, West Delhi-110018 Email ID: crip.forbestechnoys@efci.co.in
11. Last date for submission of claims	7th April, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Forbes Technoys Limited** on 24th March 2025.

The creditors of **Forbes Technoys Limited**, are hereby called upon to submit their claims with proof on or before 07.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 26th March, 2025
Place: New Delhi

Rakesh Kumar Jindal
 Interim Resolution Professional
 For M/s Forbes Technoys Limited
 Regd. No.: IBI/IPA-002/IP-N01148/2021-2022/13963
 Correspondence Address: 70-D, 3rd Floor, Pocket A, Vikaspuri Extension, New Delhi, West Delhi-110018
 Registered Address: D-202, Twin Hallmark, Sector 18A, Kopal Khairone, Navi Mumbai, Maharashtra-400709
 AFA Valid Upto: 31st December, 2025
 Contact No. 9560464525

Attention! GST Taxpayers

Whose Aggregate Annual Turnover* is upto a specified limit* can opt for GST Composition Scheme for the FY 2025-2026 by 31st March, 2025

Eligible taxpayers who wish to avail the Composition Scheme can follow these steps on the GST portal (www.gst.gov.in):

- Log in to the 'Taxpayers' Interface
- Go to Services > Registration > Application to Opt for Composition Levy
- Fill the FORM GST CMP-02 and submit

Those eligible taxpayers, who are already availing Composition Scheme, need not file FORM CMP-02 if they are eligible.

Easy & Convenient Compliance | **Attractive Tax Rates** | **Minimum Compliance Requirements** | **Auto Renewal and Easy to Opt-out** | **Available for supplier of Goods as well as Services** | **Less Bookkeeping**

* Type of Suppliers | # Aggregate Annual Turnover during FY 2024-25

Supplier of Goods:	Taxpayers registered in 08 Specified States	upto ₹75 Lakh
	Taxpayers registered in other States	upto ₹150 Lakh
Supplier of Services		upto ₹50 Lakh

For more details, please refer to Section 10 of CGST Act, Rule 3-7 of CGST Rules and Notification No. 14/2019-Central Tax dated 07.03.2019

GST Composition Scheme: Big Benefits for Small Taxpayers

Central Board of Indirect Taxes and Customs

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SCAN ME!

CBC 15502/13/0010/2425

CB raids C'gamb' ex-CM Baghel's houses



Security personnel stand guard at the bhilal residence of Baghel during the raid in connection with the alleged Mahadev betting app scam, Wednesday.

lail town of Durg district and of 115 officers. Anand Chitambar, Abhishek Palava and Arif Sheikh, among others, sources said.

"In the investigation of Mahadev Book online betting app scam, several officers of Investigation (CBI) today is conducting searches at 60 locations across Chhattisgarh, Bilaspur, Raipur, and Delhi including premises of politicians, senior bureaucrats, police officers, key functionaries of Mahadev Book, and other private individuals suspected of involvement in the case," a CBI spokesperson said in a statement.

The agency said that the case pertains to the illegal operation of Mahadev Book, an online betting application promoted by Ravi Uppal and Sa-

rabh Chandrakar, both of whom are currently based in Dubai. Investigations have revealed that the promoters allegedly paid substantial amounts as "protection money" to several officials to ensure the smooth and uninterrupted functioning of their illegal betting network," the statement said.

In the course of searches which continue, incriminating digital and documentary evidence were found and seized, it said.

The state government last year handed over to the CBI 70 cases related to the alleged Mahadev scam lodged with different police stations and one case registered with the Economic Offences Wing (EOW) in the state.

Action Politically Motivated, Won't Bow Down: Cong

Raipur: New Delhi: The CBI on Wednesday conducted searches at 60 locations, including the residence of former Chhattisgarh chief minister Bhupesh Baghel, in connection with the alleged 6,000 crore Mahadev betting app scam, officials said.

The agency teams swooped down at Baghel's residences in Raipur and Bhilal, as well as the houses of a senior police officer and a close associate of the former CM, the handle.

In a post from Baghel's X handle, the Congress leader's office said, "Now CBI has reached Raipur and

India trashes USCIRF report as 'biased'

New Delhi: India on Wednesday trashed a report by the US Commission on International Religious Freedom (USCIRF) and said its "persistent" attempts to cast aspersions on the country's religious freedom conditions in India reflect a "deliberate" agenda rather than a genuine concern for religious freedom.

In its reaction, New Delhi described the report as "biased and politically motivated" and said the efforts to "undermine" India's standing as a beacon of democracy and tolerance will not succeed, adding the USCIRF should be designated as an "entity of concern".

In its 2025 annual report, the USCIRF alleged that religious freedom conditions in India continued to deteriorate as attacks and discrimination against religious mi-

norities continued to rise. The USCIRF recommended to the US government to impose "targeted" sanctions on individuals and entities, such as Vikash Yadav and RAW for their culpability in severe violations of religious freedom by freezing their assets and/or barring their entry into the United States.

The US has charged Yadav, a former Indian government official, in the alleged plot to kill Khalistan separatist Gurbaj Singh Panam on American soil in 2023.

In its annual report, the USCIRF called for designating India as a "country of particular concern" for engaging in "and tolerating systematic, ongoing, and egregious religious freedom violations, as defined by the International Religious Freedom Act".

External Affairs Minister Jaiswal said the report once again continued its pattern of issuing "biased and politically motivated assessments".

"The USCIRF's persistent attempts to misrepresent isolated incidents and cast aspersions on India's vibrant multicultural society reflect a deliberate agenda rather than a genuine concern for religious freedom," he said.

"India is home to 18 billion people who are adherents to all religions known to mankind. However, we have no expectation that the USCIRF will engage with the reality of India's pluralistic framework or acknowledge the harmonious coexistence of its diverse communities," he said.

Jaiswal was responding to media queries on the USCIRF report. "Such efforts to undermine India's standing as a beacon of democracy and tolerance will not succeed. In fact, the USCIRF report that should be designated as an entity of concern," he said.

Online EOI Reference No:GDPCA/EOI/01 (GNOCX)
Gujarat Organic Products Certification Agency (GOPCA) invites Expression of Interest (EOI) from capable agencies for Selection of Project Management Technical Agency (PMTA) for Implementation and Facilitation of Certification Program under Natural and Organic Farming along with development of web and mobile application based on Blockchain technology.
Interested Agencies are requested to visit www.gopca.in for eligibility criteria, download the EOI document and more details. The last date of submission of EOI will be 14-04-2024 upto 18:00 hrs.
Date: 27-03-2025
Sd/-
NF/ABD/1645/2025
Director

National Highways Authority of India (Ministry of Road, Transport and Highways)

PUBLIC NOTICE FOR THE USER FEE (TOLL) RATES AT MOKHA FEE PLAZA APPLICABLE FROM 01.04.2025 (00:00 Hrs)

The Public are hereby informed that pursuant to approval of revised user fee rates letter dated 24-03-2025 of NHA, the user fee rates for use of section from Km 0.00 to Km 71.40 (of Kandla-Mundra section) of NH48(Extn) are going to be revised as under w.e.f. 01.04.2025 (00:00 Hrs) at Mokha Toll Plaza (Chainage 44+500 Km, near Mokha village, Kutch district) in the following manner:

Category of Vehicles	Fee for single journey (in Rupees)	Fee for multiple (max. no. of two) one way journey (in Rupees)	Fee for monthly pass for 30 days single journey in a month (in Rupees)	Fee for Commercial Vehicles Registered in the District
Car/Jeep/ Van or LMV	125	190	4195	65
LCV/ LGV or Mini Bus	205	305	6775	100
Bus or Truck (2 axle)	425	640	14200	215
3-axle Commercial Vehicles	465	695	15490	230
HCM or EME or MAV (3 or 4 axle)	670	1000	22265	335
Over-sized Vehicle (7 or more axles)	815	1220	27105	405

The above rates are applicable for a person who owns a mechanical vehicle registered for non-commercial purposes and resides within a distance of 20 Km, from the toll plaza is Rs. 350/-

The above rates are applicable for a completed length of 71.400 Km, which comprises of following:

Type of Section	Length (Km)	Equivalent Length (Km) for which user fee is to be levied	Lane Configuration
Straight Section	61.881	61.881	4L + 2S
Bypasses (costing > Rs. 10.0 Cr.)	8.730	13.095	
Structures (length > 50m)	0.789	7.89	

For viewing the fee notification dated 21.07.2023 published in the Gazette, letter of NHA dated 24-03-2025 concerning approval of the rates etc., the website <http://nha.gov.in> may be visited. For any enquiry and/or giving complaints/suggestions, please contact following:

Project Director
National Highways Authority of India, Piu-Gandhinagar
2nd floor, Plot No. 139 & 140, Infront of Anjuri Hospital, Adipur, Gandhinagar-370025
CUG No. 8130006130, Email: gandhinagar@nha.org

BUILDING A NATION, NOT JUST ROADS

CITY UNION BANK LIMITED

Credit Recovery and Management Department
Administrative Office - No. 24-B, Gandhi Nagar
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